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CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
EXCISE APPEAL BRANCH

Appeal No. E/403 /2009-404 /2009 - EX[DB]

Date 29/06/2009

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S VISHWAKARMA ALLOYS LTD.
V.P.O. KANGANWAL, LUDHIANA.
M/S VISHWAKARMA ALLOYS LTD.

C.C.E. LUDHIANA

Appellant

Vs
Respondent

EX[DB] dated 24-6-09

I am directed to transmit herewith a certified copy of Final order No. 433-434/2009-
passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944


Assistant Registrar
(Excise Appeal Branch)

Copy to :

1. Respondent

C.C.E. LUDHIANA

CENTRAL EXCISE HOUSE, 'F' BLOCK, RISHI NAGAR, LUDHIANA 141001 (PUNJAB)

2. Adv. / Consult

MR. GAURAV AGARWAL

RAM BHAWAN, G.T. ROAD, MANDI GOBINDGARH

3 C.D.R

~~4 J.C.D.R.~~

5 Bar association, CESTAT, New Delhi

6 Director Publications, Customs, Excise. I.P. Estate, New Delhi

7 M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi - 3

8 Commercial Laws of India Pvt Ltd. Post Bag No. 1033, No.2(Old No. 36), Vaithyaram Street, T. Nagar, Chennai -17

9 Raghuraman's 44-B, Regal Flat, Shipra Suncity, Indirapuram - 201010, Ghaziabad, DT, U.P.

10 M/s Manupatra Information Solutions Pvt Ltd. Excise & Customs Cases B-37, Sector - 1, Noida - 201301, Gautam Budh Nagar, (UP)

11 M/s. Deeparchie Publications, M-93, Marg. 46, Saket, New Delhi 110017

12 Taxindiaonline.com Pvt Ltd, B-XI/8183, Vasant Kunj, New Delhi - 110070

13 Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh, New Delhi - 110026

14 Easy Service Tax Online Dot Com Pvt Ltd, 407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad-15

15 LAWCRUX Advisors Pvt Ltd, LAW House, 1-8, Sector - 10, Faridabad 121003 (Haryana)

16 Office Copy

17 Guard file


Assistant Registrar
(Excise Appeal Branch)

18. SH. BALWINDER SINGH, M.D. OF

M/S VISHWAKARMA ALLOYS LTD. V.P.O. KANGANWAL,
LUDHIANA.

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL,

West Block No.2, R.K.Puram, New Delhi

COURT-III

Date of hearing/decision: 24.6.2009

For Approval and Signature:

Hon'ble Mr. M. Veeraiyan, Member (Technical)
Hon'ble Mr. P.K. Das, Member (Judicial)

1	Whether Press Reporter may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?	No
2	Whether it should be released under Rule 27 of CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	MA
3	Whether their Lordships wish to see the fair copy of the Order?	Seen
4	Whether Order is to be circulated to the Departmental authorities?	Yes

Central Excise Appeals No.403 of 2009

Arising out of the order in original No.25/LDH/2008 dated 21.11.2008 passed by the Commissioner of Central Excise, Ludhiana.

M/s Vishwakarma Alloys Ltd. Appellant

Vs.

C.C.E., Ludhiana Respondent

Central Excise Appeals No.404 of 2009

Arising out of the order in original No.25/LDH/2008 dated 21.11.2008 passed by the Commissioner of Central Excise, Ludhiana.

Shri Balwinder Singh, M.D. Appellant

Vs.

C.C.E., Ludhiana Respondent

Appearance:

None for the appellants
Shri K.P. Singh, Authorized Departmental Representative (DR) for the Revenue

Coram: Hon'ble Shri M. Veeraiyan, Member (Technical)
Hon'ble Mr. P.K. Das, Member (Judicial)

Final Oral Order No. 2133-434/09-2A

Per P.K. Das:

Vide Stay Order NO.461-462/09-Ex.,dated 23.4.2009 the applicants were directed to pre-deposit Rs.51,20192/- and Rs.10 lakhs and to report compliance today. When the matter was called, none appeared on behalf of the appellants. There is no compliance report in the file. Hence, both the appeals are dismissed for non-compliance of the Stay Order.

(M. Veeraiyan)
Member (Technical)

(P.K. Das)
Member (Judicial)

scd/